

**CENTRAL ADMINISTRATIVE TRIBUNAL
LUCKNOW BENCH**

Original Application No.20/2005
This the 16th day of September 2005

HON'BLE SHRI SHANKER RAJU, MEMBER (J)

Sri S.K. Chopra Son of late Sri L.R. Chopra, aged about 67 years, resident of 21/4 Chander Nagar, Alambagh, Lucknow last employed as Chief Inspector of works, line Northern Railway, Lucknow under the control of Divisional Railway Manager, N. Rly. Hazratganj, Lucknow.

... Applicant.

By Advocate: Shri K.P. Srivastava.

Versus.

1. Union of India, through General Manager, Northern Railway, Baroda House, new Delhi.
2. Divisional Railway manager, Northern Railway, Hazratganj, Lucknow.
3. Senior Divisional Account Officer, Northern Railway, Hazratganj, Lucknow.

... Respondents.

By Advocate: Shri S. Verma.

ORDER (Oral)

BY HON'BLE SHRI SHANKER RAJU, MEMBER (J)

O.A. 20/05

1. Heard the counsel.
2. The claim of the applicant is for release of gratuity withheld by the respondents on the ground of pendency of dues. The learned counsel for the applicant in his Rejoinder has annexed letter dated 29.8.05 where it is stated that the applicant was never responsible for any loss etc. to the respondents and by reiterating the aforesaid which is incorporated in letter dated 29.8.05, it is stated that apart from this there are no dues pending against the applicant for which gratuity can be withheld.
3. As this document has now been filed by the applicant in Rejoinder this O.A. is disposed of with the direction to the respondents to examine ⁱⁿ the matter in the light of the letter dated 29.8.05 and to release the withheld gratuity of the applicant. No costs.

S. Raju
(Shanker Raju)
Member (J)